

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 169/MP/2021**

- Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydro Power Contracts in Green Term-Ahead Market (GTAM) at Indian Energy Exchange Limited to facilitate Hydropower Purchase Obligation (HPO) compliance of obligated entities.
- Date of Hearing : 27.8.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Indian Energy Exchange Limited (IEX)
- Parties Present : Shri Jogendra Behera, IEX  
Shri Gaurav Maheshwari, IEX

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed for approval of the Commission to introduce hydro power contracts in Green Term-Ahead Market ('GTAM') on its platform for transactions in hydro power to facilitate the compliance of Hydropower Purchase Obligation ('HPO') of the obligated entities.

3. In response to the specific query of the Commission as to the need for introducing separate hydro power contracts in spite of already existing non-solar contracts in GTAM, the representative of the Petitioner submitted that in order to promote the hydro power sector, Ministry of Power ('MoP') vide its OM dated 8.3.2019, *inter-alia*, declared the Large Hydropower Projects ('LHPs') (> 25 MW) as renewable energy source and notified hydro power obligation as a separate obligation within the non-solar obligation for all the obligated entities which can be fulfilled through LHPs commissioned after 8.3.2019. Further, the MoP vide order dated 29.1.2021 has notified separate trajectory of HPO along with solar and other non-solar category. Accordingly, the Petitioner has proposed to introduce separate hydro power contracts in GTAM to match hydro power sellers and buyers through separate hydro power contracts. He also added that in case the hydro power contracts are not introduced as separate contracts and kept in the existing non-solar contracts, then there is a likelihood that the buyers of non-solar other than hydro segment end up buying hydro power and vice versa as in the continuous matching mechanism, the system matches best buy and best sell bids. Thus, a separate purchase obligation in the form of HPO will be difficult to establish in the absence of separate hydro power contracts. Further, due to separate eligibility condition/definition specified by MoP to fulfil HPO, it is essential to introduce separate contract.



4. After hearing the representative of the Petitioner, the Commission orders as follows:

- (a) Admit;
- (b) Implead POSOCO as Respondent to the Petition and to file revised memo of parties immediately;
- (c) The Petitioner to serve copy of the Petition on the Respondent to file its reply, if any, within two weeks after serving copy of the same to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter; and
- (d) The Petitioner to give wide publicity to its proposed new contract by uploading the same on its website for inviting comments from the stakeholders and general public and file an affidavit with detailed study incorporating the comments received from the stakeholders and the response thereon.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**